

**FIR No.319/2020  
PS Nabi Karim  
U/s 302/34 IPC  
State Vs. Vishal & Ors.**

26/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Vishal for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Tej Dutt Gaur is present (through V.C.).  
Sh. Gajraj Singh, Ld. Counsel for the accused Vishal (through V.C.).

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

Arguments heard at length on the aforesaid regular bail application of the accused Vishal.

Put up for clarifications if any/ orders on **27/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
26/07/2021(G)**

**FIR No.105/2021  
PS Wazirabad  
U/s 394/397/34 IPC  
State Vs. Shahrukh**

26/07/2021

**File taken up today on the 2<sup>nd</sup> bail application u/s. 439 Cr.PC of accused Shahrukh for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Mr. Imran Khan, Ld. Counsel for the accused Shahrukh (through V.C.).

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **03/08/2021**. Date of 03/08/2021 is given at specific request and convenience of counsel for the accused.

Issue notice to the IO for the next date of hearing i.e. **03/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
26/07/2021(G)**

**CNR No.DLCT01-008568-2021**  
**SC No.209/2021**  
**FIR No.34/2021**  
**PS Hauz Qazi**  
**U/s 302/307/323/341/34 IPC & 27 Arms Act**  
**State Vs. Mohan Kumar & Ors.**

26/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Khajanchhi Babu for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Ravindra Singh is present (through V.C.).  
Ms. Priyanka Singh, Ld. Counsel for the accused Khajanchhi Babu (through V.C.).

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

It is submitted by IO that the result of MLC of one of the injured is received and he has sent the copy of the same to the E-mail of this Court. It is further submitted by the IO that result of other injured are still awaited and same is likely to be received in 2 or 3 days.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **03/08/2021**. Date of 03/08/2021 is given at specific request and convenience of counsel for the accused.

IO/ Inspector Ravindra Singh is bound down with direction to file further report on the next date of hearing i.e. **03/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**26/07/2021(G)**



**FIR No.293/2020  
PS Prasad Nagar  
U/s 452/307/34 IPC  
State Vs. Ankush Dubey**

26/07/2021

**File taken up today on the application for releasing the scooty bearing registration No.DL-2SR-2602 on superdari filed on behalf of the applicant Ankush Dubey.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
None has joined the proceedings through V.C. on behalf of the applicant Ankush Dubey.

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

Reply to the aforesaid application of the applicant is stated to be received.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the applicant/ counsel.

The aforesaid application of the applicant be put up for consideration on

**02/08/2021.**

Issue notice to the IO for the next date of hearing i.e. **02/08/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
26/07/2021(G)**

**FIR No.168/2020**

**PS Gulabi Bagh**

**U/s 307/186/353/332/225/147/148/149/427 IPC & 25/27 Arms Act**

**State Vs. Rajeev @ Raj Kumar & Anr.**

26/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Adhir for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Sh. Parveen Asiwali, Ld. Counsel for the accused Adhir (through V.C.).

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **31/07/2021**. Date of 31/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**26/07/2021(G)**

**FIR No.180/2021  
PS Bara Hindu Ro  
U/s 379/356/34 IPC  
State Vs. Ajay Kumar**

26/07/2021

**Present 2<sup>nd</sup> bail application u/s. 439 Cr.PC has been filed on behalf of accused Ajay Kumar for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Ms. Raymon Singh, Ld. Counsel for the accused Ajay Kumar (through V.C.).

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

It is submitted by counsel for the accused that she may be permitted to withdraw the present regular bail application of the accused with liberty to file fresh bail application of the accused before the concerned Roster Bench. Heard. Request is allowed.

At the request of counsel for the accused, the present regular bail application of the accused Ajay Kumar is dismissed as withdrawn. Accused is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
26/07/2021(G)**

**SC No.82/2021  
FIR No.356/2007  
PS Hauz Qazi  
State Vs. Deshraj**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Manjeet Gulliya, Ld. proxy counsel for counsel for the accused  
Deshraj.  
Accused Deshraj has not joined the proceedings through V.C.

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

Original file is stated to be in the Hon'ble High Court of Delhi.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for awaiting the file and further proceedings.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
26/07/2021(G)**

**SC No.80/2021  
State Vs. Vinod @ Gola  
FIR No.356/2007  
PS Hauz Qazi**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Manjeet Gulliya, Ld. proxy counsel for counsel for the accused Vinod @ Gola.  
Accused Vinod @ Gola has not joined the proceedings through V.C.

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

Original file is stated to be in the Hon'ble High Court of Delhi.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for awaiting the file and further proceedings.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
26/07/2021(G)**

**SC No.83/2021  
FIR No.356/2007  
PS Hauz Qazi  
State Vs. Kishan Pal @ Fauzi @ Raju**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Manjeet Gulliya, Ld. proxy counsel for counsel for the accused Kishan Pal @ Fauzi @ Raju.  
Accused Kishan Pal @ Fauzi @ Raju has not joined the proceedings through V.C.

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

Original file is stated to be in the Hon'ble High Court of Delhi.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for awaiting the file and further proceedings.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
26/07/2021(G)**

**SC No.81/2021  
FIR No.356/2007  
PS Hauz Qazi  
State Vs. Hitender @ Chhotu**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Manjeet Gulliya, Ld. proxy counsel for counsel for the accused  
Hitender @ Chhotu.  
Accused Hitender @ Chhotu has not joined the proceedings through V.C.

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

Original file is stated to be in the Hon'ble High Court of Delhi.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for awaiting the file and further proceedings.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
26/07/2021(G)**

**CNR No.DLCT01-005188-2021**  
**SC No.183/2021**  
**FIR No.21/2021**  
**PS Wazirabad**  
**State Vs. Sumit @ Tinda**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
None has joined the proceedings through V.C. on behalf of the accused  
Sumit @ Tinda.

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are  
on leave today.**

Issue production warrants against accused, who is/are in J/C, if any, for the  
next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No.  
5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021, No.  
372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of  
the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for  
arguments on the point of charge.

Issue notice to the IO for the next date of hearing i.e. **21/10/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**26/07/2021(G)**

**CNR No.DLCT01-002958-2021**  
**SC No.93/2021**  
**FIR No.168/2020**  
**PS Gulabi Bagh**  
**State Vs. Rajeev @ Raj Kumar & Anr.**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Accused have not joined the proceedings through V.C.  
Sh. Parveen Asiwali, Ld. Counsel for the accused Adhir.

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

It is submitted by counsel for the accused that both accused are in J/C.  
Issue production warrants against both accused, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for arguments on the point of charge. Date of 21/10/2021 is given at specific request and convenience of counsel for the accused Adhir.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**26/07/2021(G)**

**CNR No.DLCT01-000011-2011**  
**SC No.158/2021**  
**FIR No.162/2011**  
**PS Kotwali**  
**State Vs. Ishwar & Ors.**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused.

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**26/07/2021(G)**

**SC No.02/2021  
FIR No.445/2011  
PS Sarai Rohilla  
State Vs. Amandeep Singh @ Ghosa & Ors.**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Accused Dheeraj Kumar is already P.O.

None has joined the proceedings via video conferencing on behalf of the remaining accused.

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
26/07/2021(G)**

**CNR No.DLCT01-013511-2018**  
**SC No.167/2021**  
**FIR No.354/2016**  
**PS Paharganj**  
**State Vs. Rahul Thakur @ Gagan & Anr.**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Accused Prabhat @ Sonu is present with Ld. Counsel Sh. Naman Raj Thakur (through V.C.)  
Accused Rahul Thakur @ Gagan has not joined the proceedings through video conferencing.

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**26/07/2021(G)**

**CR No.344/2019**

**Bipan Kumar & Anr. Vs. State & Anr.**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Shivaang Gupta, Ld. proxy counsel for counsel for the revisionists  
(through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1  
(through V.C.).

Respondent No.2 is stated to be expired.

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are  
on leave today.**

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for arguments. Date of 21/10/2021 is given at specific request and convenience of proxy counsel for counsel for the revisionists.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**26/07/2021(G)**

**CA No.28/2021**

**Neeraj Sharma Vs. Gaurav Kajla**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Kamal Kishore Sagar Ld. proxy counsel for counsel for the appellant is present (through V.C.).

Sh. Gaurav Kajla, respondent is present (through V.C.).

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for arguments. Date of 21/10/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**26/07/2021(G)**

**CNR No.DLCT01-003789-2020**

**CR No.63/2021**

**Sunil Keshwani Vs. Registrar of Companies**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gagan Kumar, Ld. Counsel for the revisionist (through V.C.).

Sh. Saurabh Jain, Ld. Counsel for the respondent through V.C.).

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

Counsel for the respondent seeks time for filing the reply. Heard. Request is allowed. Reply be filed within 4 weeks with direction to supply advance copy of the same to the opposite counsel.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for arguments. Date of 21/10/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**26/07/2021(G)**

**CNR No.DLCT01-003790-2020**

**CR No.64/2021**

**Sunil Keshwani Vs. Registrar of Companies**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gagan Kumar, Ld. Counsel for the revisionist (through V.C.).

Sh. Saurabh Jain, Ld. Counsel for the respondent through V.C.).

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

Counsel for the respondent seeks time for filing the reply. Heard. Request is allowed. Reply be filed within 4 weeks with direction to supply advance copy of the same to the opposite counsel.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for arguments. Date of 21/10/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**26/07/2021(G)**

**CNR No.DLCT01-003787-2020**

**CR No.65/2021**

**Deepak Jain Vs. Registrar of Companies**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Ms. Sapna Bhutani, Ld. Counsel for the revisionist (through V.C.).

Sh. Kunal Rawat, Ld. Counsel for the respondent through V.C.).

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

Counsel for the respondent seeks time for filing the reply. Heard. Request is allowed. Reply be filed within 4 weeks with direction to supply advance copy of the same to the opposite counsel.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for arguments. Date of 21/10/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**26/07/2021(G)**

**CNR No.DLCT01-003788-2020**

**CR No.66/2021**

**Deepak Jain Vs. Registrar of Companies**

26/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Ms. Sapna Bhutani, Ld. Counsel for the revisionist (through V.C).  
Sh. Kunal Rawat, Ld. Counsel for the respondent through V.C.).

**One of the regular stenographers, Ahlmad and Assistant Ahlmad are on leave today.**

Counsel for the respondent seeks time for filing the reply. Heard. Request is allowed. Reply be filed within 4 weeks with direction to supply advance copy of the same to the opposite counsel.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/10/2021** for arguments. Date of 21/10/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**26/07/2021(G)**